

12.28½ hrs.

RE: QUESTION OF PRIVILEGE

SHRI SAUGATA ROY (Barrack-pore): Sir, I had given notice under Rule 222 for raising a question of Breach of Privilege against Shrimati Maneka Gandhi, wife of Shri Sanjay Gandhi Editor, 'Surya' 12, Wellington Crescent, for making false and malicious propoganda in her paper against me personally and thus trying to influence my Parliamentary conduct. I move that the matter may be referred to the Committee of Privileges.

MR. SPEAKER: The matter is under my consideration.

SHRI SAUGATA ROY: It is a very serious matter. Personal insinuations have been made so that I do not make criticism against Mrs. Gandhi. I seek your protection.

DR. SUBRAMANIAM SWAMY (Bombay North-East): Mr. Speaker, Sir, I brought to your notice today the fact that everyday there is firing in Tamil Nadu. The police there seem to be trigger-happy. Though I realise that it is a State matter, but everyday people there are being shot down like animals and the Parliament cannot remain immune to this. I would urge you to consider this particularly in view of the fact that the police there seems to be trigger-happy. The administration there must take a firm control of the law and order situation. I urge you to allow a discussion on this subject.

SHRI VAYALAR RAVI (Chirayinkil): Mr. Speaker Sir, I have given you a notice under Rule 222 to allow me to move a privilege motion against the Prime Minister. I am not going into the merits of the case now. You might have been told that it comes under Direction 115. But, Sir, Direction 115 comes only when there is mistaken statement or an inaccuracy. My contention is that this was a deliberate attempt to mislead the House on such a sensitive issue. I have drawn your attention to the Statement of the Prime Minister and the

facts are before you. I am not going into the merits of the case, though I have with me all the facts.

Further, I have also sent you a letter for allowing me to make a personal explanation; that also you have not allowed me so far. The Prime Minister had made a reference to my presence in Trivandrum. I want to make a personal explanation why I was there and what my role was.

These are the two things. I wish you may please consider these two questions and let me have your ruling.

MR. SPEAKER: Your letter with regard to your personal explanation has been referred to the Prime Minister to know the facts. I must know the correct position and I have got to know the facts.

SHRI VAYALAR RAVI: I never made any allegation against the Prime Minister.

MR. SPEAKER: There are other facts also.

So far as your notice under Rule 222 is concerned, I have rejected it and I have allowed you a personal explanation under Direction 115. This is because I am not able to accept your contention. If there is a factual mistake, that will have to be corrected.

SHRI SAUGATA ROY: You kindly allow personal explanation.

MR. SPEAKER: Certainly.

SHRI VAYALAR RAVI: I never made any personal allegation against the Prime Minister. My letter was in order to make a personal explanation. I did not make any insinuation against the Prime Minister.

MR. SPEAKER: This is how one reads it. I will allow you to make a personal explanation, but not today.

SHRI SAUGATA ROY: Tomorrow.

MR. SPEAKER: Tomorrow is a holiday.

SHRI VAYALAR RAVI: You allow me personal explanation.

MR. SPEAKER: There are certain allegations and you must know about these. If you come to my chamber, I will tell you.

SHRI VAYALAR RAVI: The Prime Minister is briefed by the officers. They have not given him the correct information. They might have misled him

MR. SPEAKER: Now that you have said that he has acted on wrong information then it comes necessarily under Direction 115. I can convert it and I have already made orders about that.

About your letter, I am told, you had given it at 6.00 p.m.; it has been sent to the Prime Minister.

SHRI VAYALAR RAVI: I gave it yesterday morning, before noon.

MR. SPEAKER: My office tells me that it was given at 6.00 p.m.

SHRI VAYALAR RAVI: My letter for making a personal explanation was sent to you at 9.30 a.m. and the statement of personal explanation before noon (*Interruptions*) You may cut any number of sentences from the statement, but the procedure for sending it to the concerned Minister, I am afraid, is not correct.

MR. SPEAKER: I will look into it.

SHRI SAUGATA ROY: What about the question of privilege motion raised by me? By what time will you give your decision? It is a very serious matter. First, I have come to seek the protection of the House; if I do not get it, I have to go to the court.

MR. SPEAKER: It will be given immediately. This notice was given to me this morning. If you ask me to say, when I will give my decision, I will have to say; sorry, I cannot tell you. Please leave it to me; I have never delayed matters.

श्री ब्रजबूचक तिवारी (बलीलाबाद): अध्यक्ष महोदय, एक बहुत ही गंभीर विषय पर मैंने कालिय भट्टेशन नोटिस दिया है। और भी कई संसद् सदस्यों ने दिया है। बनारस हिन्दू विश्वविद्यालय में पिछले कई महीनों में वादम-वासलर नहीं है। वहाँ कोई पढ़ाई लिखाई नहीं हो रही है। मारा विश्वविद्यालय ठप्प पड़ा हुआ है। रोज वहाँ वारदातें हो रही हैं। यह बहुत ही महत्वपूर्ण विषय है। इस विषय पर कई बार माननीय शिक्षा मंत्री जी ने भी हम ने कहा है परन्तु सरकार की तरफ से कोई व्यवस्था नहीं हो रही है। इसलिए इस अत्यंत महत्वपूर्ण विषय पर चर्चा करने की अनमति दी जानी चाहिए।

श्री हरिकेश बहगुर (मोरखपुर): अध्यक्ष महोदय, मैं आपके माध्यम से माननीय सदस्यों में कहना चाहता कि अखबार में मैंने यह न्यूज पढ़ी है कि श्री शरद यादव हिन्दू विश्वविद्यालय के वादम चामलर नियुक्त हुए हैं। (*ब्यवधान*)

MR. SPEAKER: So far as the Banaras University is concerned, the discussion on the Education Ministry's Demands... is going on (*Interruptions*) Why do you not hear me? Why do you have an internal debate? You can participate in the discussion. It is one of the accepted rules of Parliament that when the Demands of a Ministry are being discussed or are going to be discussed immediately, other things are not allowed.

SHRIMATI PARVATHI KRISHNAN (Coimbatore): The Vice-Chancellor wants to say something.

MR. SPEAKER: I am not in a position to recognize it.

श्री शरद यादव (जबलपुर) अध्यक्ष महोदय, मेरे पास बहुत से पत्र आ रहे हैं। मुझे मालूम नहीं था कि वहाँ के विद्यार्थियों ने मुझे वहाँ का उपकुलपति बनाया है, यह तो अखबार से पता चला। दो तीन दिनों से मेरे पास बहुत से पत्र आ रहे हैं....

MR. SPEAKER: That has already been raised and talked about and there is no point in raising it again. Education Ministry's Demands are under discussion and you can speak on it.

श्री विनायक प्रसाद यादव (सहरमा) : अध्यक्ष महोदय, मैंने तमिलनाडु के संबंध में एक कार्रवाई प्रवेशन की नोटिस दी थी। कल आपने कहा था कि आप प्राइम मिनिस्टर श्री होम मिनिस्टर से विचार विमर्श करना चाहते हैं। मैं जानना चाहता हूँ आपने क्या तय किया है क्योंकि वहाँ पर भ्रान्दोलन बढ़ रहा है, फायरिंग हो रही है और किसानों को मारा जा रहा है। (अव्यवधान)

MR. SPEAKER: I have understood your point. Papers to be laid—Hon. Prime Minister . . . (Interruptions) I am not going to reply to the question. I am not here for cross-examination.

12.37 hrs

PAPERS LAID ON THE TABLE

DETAILED DEMANDS FOR GRANTS OF DEPARTMENTS OF SPACE ELECTRONICS AND ATOMIC ENERGY FOR 1978-79

THE PRIME MINISTER (SHRI MORARJI DESAI): I beg to lay on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Space for 1978-79. [Placed in Library. See No. LT-2070/78]
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Electronics for 1978-79. [Placed in Library. See No. LT-2071/78]
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Atomic Energy for

1978-79. [Placed in Library. See No. LT-2072/78].

REPORT OF BAWEJA COMMISSION OF INQUIRY RE. LATHI-CHARGE IN CENTRAL

JAIL TIHAR AND STATEMENT RE. CORRECTION OF ANSWER

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): I beg to lay on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act 1952:—
 - (i) Report of the Baweja Commission of Inquiry into the incident of lathi-charge in Central Jail, Tihar on the 2nd October, 1975.
 - (ii) Memorandum of Action taken on the Report. [Placed in Library. See No. LT-2073/78].
- (2) A statement correcting the reply given on the 22nd March, 1978 to a supplementary on starred Question No. 410 by Shri Kanwar Lal Gupta regarding traffic bottlenecks in Delhi [Placed in Library. See No. LT-2074/78].

SHRI KANWAR LAL GUPTA (Delhi Sadar): I want to make a submission.

The hon. Home Minister has placed the report of the Baweja Commission about the lathi-charge in the Tihar jail. This is a typical example of how the bureaucracy misguides our Government. I put a question here whether there was a lathi-charge in Tihar jail. The reply was that there was no lathi-charge though the Home Minister was himself in the Tihar Jail. This is a typical example of how wrote to you a letter saying, "Kindly ask the Minister to correct the answer." You sent it to the Home Minister and again the bureaucracy misguided him and the reply was that there was no lathi-charge. Then